

SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 12236 AND 20946 OF 2014

DHAMPUR SUGAR MILLS LTD.

...PETITIONER

VERSUS

THE COMMISSIONER OF INCOME TAX & ANR.

...RESPONDENTS

OFFICE REPORT

SLP (C) NO. 12236 OF 2014

The matter above-mentioned was listed before the Hon'ble Court on 7th July, 2014, when the Hon'ble Court was pleased to pass the following order: -

"Notice was issued in this matter on 28.04.2014. Mrs. Anil Katiyar, learned counsel, accepts notice on behalf of the respondents and she will file Vakalatnama within one week. Counter Affidavit be filed within four weeks. Rejoinder Affidavit, if any, be filed within two weeks thereafter.
List on 19.09.2014."

It is submitted that pursuant to above-mentioned Court's Order, Mrs. Anil Katiyar, Advocate has on 9th July, 2014 has filed Vakalatnama and memo of appearance on behalf of the both the respondent but she has not filed counter affidavit hence no rejoinder.

Service of notice is complete.

SLP (C) NO. 20946 OF 2014

The matter above-mentioned was listed before the Hon'ble Court on 30th July, 2014, when the Hon'ble Court was pleased to pass the following order: -

"Delay condoned.
Issue notice.
Tag with SLP (C) No. 12236 of 2014."

Accordingly, notice was issued to both the respondent through Registered Post. Neither A.D. card nor unserved cover containing the notice has been received back in

respect of both the respondents.

Service of notice is incomplete.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 15TH DAY OF SEPTEMBER, 2014.

ASSISTANT REGISTRAR